

**JOINT/SELECT COMMITTEE
REPORTS OF LEGISLATIVE
ASSEMBLY - 1933**

**The Auxiliary Force
(Amendment)
Bill**

List of Reports of Select or Joint Committees
presented in the Legislative Assembly in 1933.

Serial No.	Short title of the Bill.	Date of presentation.	Remarks.
1.	The Hedjaz Pilgrims (<u>Muallims</u>) Bill.	6.2.33.	
2.	The Workmen's Compensation (Amendment) Bill.	14.2.33.	
3.	The Land Acquisition (Amendment) Bill.	14.2.33.	
4.	The Auxiliary Force (Amendment) Bill.	14.2.33.	
5.	The Indian Wireless Telegraphy Bill.	23.2.33.	
6.	The Indian Railways (Amendment) Bill (Sec. 51).	24.3.33.	
7.	The Indian Income-tax (Amendment) Bill.	1.4.33.	
8.	The Indian Income-tax (Second Amendment) Bill.	10.4.33.	
9.	The Indian Medical Council Bill.	1.9.33.	
10.	The Indian Merchant Shipping (Second Amendment) Bill.	4.9.33.	
11.	The Murshidabad Estate Administration Bill.	7.9.33.	
12.	The Reserve Bank of India Bill.	20.11.33.	Report of the Joint Committee
13.	The Imperial Bank of India Bill.	20.11.33.	-do-
14.	The Indian Khaddar (Name Protection) Bill by Mr. Gaya Prasad Singh.	29.11.33.	
15.	The Indian Tariff (Second Amendment) Bill.	1.12.33.	

LEGISLATIVE ASSEMBLY.

We, the undersigned, Members of the Select Committee to which the Bill further to amend the Auxiliary Force Act, 1920, for certain purposes, was referred, have considered the Bill and have now the honour to submit this our Report, with the Bill annexed thereto.

2. We are of opinion that the Bill as drafted adequately fulfils the objects aimed at, and we

have found it unnecessary to make any amendments.

3. The Bill was published in the Gazette of India, dated the 17th December, 1932.

4. The Bill has not been altered and we recommend that it be passed.

B. L. MITTER.

G. R. F. TOTTENHAM.

J. RAMSAY SCOTT.

A. HOON.

M. R. PURI.

MD. SHAFEE DAOODI.

SHER MOHD. KHAN.

LALCHAND NAVALRAI.

NEW DELHI,

The 10th February, 1933.

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BILL

*Further to amend the Auxiliary Force Act, 1920,
for certain purposes.*

WHEREAS it is expedient further to amend the Auxiliary Force Act, 1920, for the purposes hereinafter appearing; It is hereby enacted as follows :—

1. This Act may be called the Auxiliary Force
Short title. (Amendment) Act, 1933.

2. In section 2 of the Auxiliary Force Act,
Amendment of sec- 1920 (hereinafter referred to **XLIX** of
tion 2, Act **XLIX** of as the said Act), for the 1920.
1920. definition of "competent
military authority" the following definition shall
be substituted, namely :—

" ' competent military authority ' means the
authority prescribed as competent to
perform or exercise all or any of the
duties imposed or powers conferred on
the competent military authority by this
Act ; ".

3. In sub-section (2) of section 5 of the said
Amendment of sec- Act, before the words " An
tion 5, Act **XLIX** of applicant for enrolment "
1920. the words " Subject to the
prescribed conditions," shall be inserted, and the
words " located in the prescribed military area
within which he for the time being resides " shall
be omitted.

4. In section 9 of the said Act,—
Amendment of sec-
tion 9, Act **XLIX** of
1920.

- (a) for the words " has not attained the age of thirty-one years " the words " is included in the Active Class " shall be substituted ;
- (b) for the words " the preliminary training specified in Schedule I " the words " preliminary training of such amount as may be ordered by the competent military authority subject to the limits specified in Schedule I " shall be substituted ;
- (c) in the first proviso, for the words " competent military authority " the words " Officer Commanding the corps or unit to which such enrolled person belongs " shall be substituted ; and
- (d) for the second proviso the following proviso shall be substituted, namely :—

" Provided further that any person may be exempted either wholly or in part by the Officer Commanding his corps or unit from the necessity of undergoing preliminary training required by this section, and shall, on the publication in the orders of the corps or unit of such exemption, be deemed to the extent of such exemption to have completed such preliminary training."

5. Section 10 of the said Act shall be omitted.
 Repeal of section
 10, Act XLIX of
 1920.

6. In section 11 of the said Act,—
 Amendment of sec-
 tion 11, Act XLIX of
 1920.

- (a) the words and brackets “(other than a person to whom the provisions of section 10 apply)” shall be omitted, and for the words “as hereinafter provided” the words “by the Officer Commanding the corps or unit to which he is appointed” shall be substituted ;
- (b) after clause (a) the word “or” shall be inserted, and for clauses (b) and (c) the following shall be substituted, namely:—
 “(b) the Reserve Class ;” ; and
- (c) for the words “the periodical training specified in Schedule I” the words “periodical training of such amount as may be ordered by the competent military authority subject to the limits specified in Schedule I” shall be substituted.

7. In section 12 of the said Act, —
 Amendment of sec-
 tion 12, Act XLIX of
 1920.

- (a) in sub-section (2),—
 - (i) the words “or entitled to rank as officers of His Majesty’s Forces” shall be omitted ;
 - (ii) in clause (a), for the word “and” the words “or who being so required” shall be substituted, and for the words “until the end of the training year in which he attains the age of thirty-one years” the words “until he is transferred to the Reserve Class by order of the Officer Commanding the corps or unit” shall be substituted ; and
 - (iii) for clauses (b) and (c) the following clause shall be substituted, namely:—
 “(b) every such person who is transferred from the Active Class under the provisions of clause (a) or who on enrolment is assigned to the Reserve Class by order of the Officer Commanding the corps or unit shall be included in the Reserve Class until discharged from the Auxiliary Force, India, as hereinafter provided.” ;
- (b) in sub-section (3), the words “to be entitled to rank as an officer of His Majesty’s Forces or”, the words “section 10 or” and the words “as the case may be” shall be omitted ;
- (c) in sub-section (4),—
 - (i) for the words “either Class of the Reserve” the words “the Reserve Class” shall be substituted ;
 - (ii) for the words “any other Class for which more periodical training is specified in Schedule I”, the words “the Active Class” shall be substituted ;
 and

(iii) after the word "shall" the words "if the competent military authority grants the application," shall be inserted; and

(d) sub-section (5) shall be omitted.

8. In section 13 of the said Act,—

Amendment of section 13, Act XLIX of 1920.

(a) for clause (a) of sub-section (1) the following clause shall be substituted, namely:—

"(a) on the recommendation of the Advisory Committee, direct that any enrolled person included in the Active Class shall, for the purposes of periodical training, be included for any stated period in the Reserve Class, or";

and

(b) in sub-section (2), for the words "to each person" the words "in respect of each individual or unit or part thereof" shall be substituted.

9. In section 14 of the said Act, for the words

Amendment of section 14, Act XLIX of 1920. "competent military authority", where they first occur, the words "Officer Commanding the corps or unit to which he belongs" shall be substituted.

10. In sub-section (2) of section 15 of the said

Amendment of section 15, Act XLIX of 1920. Act, for the words "specified in Schedule I for" the words "to which he is liable in" shall be substituted.

11. In sub-section (1) of section 23 of the said

Amendment of section 23, Act XLIX of 1920. Act, the words "or a military officer appointed by him in this behalf" shall be omitted.

12. In sub-section (2) of section 30 of the said

Amendment of section 30, Act XLIX of 1920. Act,—

(a) after clause (a) the following clause shall be inserted, namely:—

"(aa) prescribe the authority which shall be the competent military authority for any purpose under this Act;";

(b) to clause (c) the following words shall be added, namely:—

"and the conditions governing applications to be enrolled in a particular branch, corps or unit";

and

(c) in clause (f), before the word "rates" the words "conditions governing the grant of, and the" shall be inserted.

13. In Schedule I to the said Act, in item

Amendment of No. 2, Schedule I, Act XLIX of 1920.

(a) sub-item (2) shall be omitted; and

(b) sub-item (3) shall be re-numbered as sub-item (2), and in that sub-item, as so re-numbered, in the first column, for the words "Second (B) Class Reserve" the words "Reserve Class" shall be substituted, and in the second column, the words "for this Class" shall be omitted.

GOVERNMENT OF INDIA.
LEGISLATIVE ASSEMBLY
DEPARTMENT.

Report of the Select Committee on the
Bill further to amend the Auxiliary
Force Act, 1920, for certain purposes;
with the Bill as reported.
